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GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NEW DELHIS THE 9th Atrie, 1981

## NOTIFICATION (INCOME\_TAX)

No. 39.62 (f.No.197/46/91-IT.A.I.): In exercise of the powers conferred by sub-clause (iv) of clause (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sharet Sevashram Sangha, Calcutta" for the purpose of the said sub-clause for the assessment years 1990-91 to 1992-93 subject to the following conditions, namely:

- (i) the assesses will apply its income, or accumulate it for application, wholly and exclusively to the objects for which it is established
- (ii) the assessee will not invest of deposit its funds (other than voluntary contributions received and maintained in the form of jewellery, furniture etc.) for any period during the previous years relevant to the assessment years mentioned above otherwise than in any one or more of the forms or nodes specified in sub-section (5) of section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assesses and separate books of accounts are maintained in respect of such business.

( DALIP SINGH )
OFFICER ON SPECIAL DUTY

To

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Near Rajouri Garden), New Delhi.

## Copy to:

- 1. The President, Bharat Sevashram Sangha, 211, Rash Sehari Avenue, Calcutta-19.
- The Director of Income-tax(Exemptions), Calcutta with ref. to. letter No. DIT(E)/8E/84/63-64/2541 dated 10-1-1991.
- 3. Director General (I.T. Exemptions), 10, Middleton Row, Calcutta-/1.
- 4. All Chief Commissioners & All Directors General of Income-tax.
- 5. Director of Income-tex(RSP & PR), New Dalhi.
- 6. Director of Income-tax(O&MS), Director of Income-tax(Audit),
  Director of Income-tax(Audit), Director of Income-tax(Systems),
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- 7. All officers & sections of the C.B.D.T., New Delhi.
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- Joint Secretary, Ministry of Law & Justice (Deptt. of Lagal Affairs),
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- 11. The Director General of Training, National Academy of Direct Taxes, Nagpur(5 copies).
- 12. The Chief Controller of Accounts, Control Board of Direct Taxes H. Block, Vikes Bhaven, New Delhi.

13. I.F. U. (Central Board of Direct Taxes).

Mrs.V. RAMAKRISHNAN ) SECTION OFFICER.